

(13)

Central Administrative Tribunal  
Principal Bench, New Delhi.

O. A. No. 2458/95

New Delhi this the 2nd Day of May, 1996.

Hon'ble Sh. B.K. Singh, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Murari Lal,  
S/o late Sh. Balwant Singh,  
R/o 145, Sector-3, Type-IV,  
Sadiq Nagar,  
New Delhi.

Applicant

(Applicant in person)

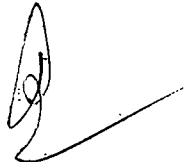
versus

1. Union of India,  
through the Secretary,  
Ministry of Personnel,  
Public Grievances and Pensions,  
Department of Personnel & Training,  
New Delhi. Respondent

(through Sh. M.M. Sudan, advocate)

ORDER (oral)  
delivered by Hon'ble Sh. B.K. Singh, Member (A)

A D.B. presided over by the Hon'ble  
Acting Chairman passed an order that the respondents  
will conclude the disciplinary proceedings launched  
against the applicant within a period of two months  
i.e. by 31.3.1996. It is stated across the Bar by  
the learned counsel for the respondents that the  
final orders in D.E. were passed by the disciplinary  
authority on 29.03.1996. In the present O.A., the  
relief sought is that since the respondents have  
failed to complete the disciplinary proceedings initiated  
on 28.12.1990, the same may be quashed. Since the  
respondents have complied with the direction/order



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of the Tribunal and have passed final orders in 1936.  
before 31.3.96, this O.A., therefore, has become  
infructuous and is dismissed as such with liberty  
granted to the applicant to assail the final order,  
if so advised, in accordance with law.

*A. V. V. V.*  
(Dr. A. Velavalli)  
M(J)

*B*  
(B. K. Singh)  
M(A)

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